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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 04th day of September 2008

Original Application No.1047 of 2007

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)

Pamposh Kilam, S/o Shri P.N. Kilam, R/o 6/II,
I.G.M.R.I. Staff Colony, Meerut Road, Hapur Distt:
Ghaziabad.

...Applicant

By Adv : Shri Saurabh and Shri Vinod Kumar

Versus

1. Union of India, through Secretary, Ministry of Consumer Affairs, Food and Public Distribution, Deptt of Food and Public Distribution, Krishi Bhawan, New Delhi.
2. The Secretary, Ministry of Home Affairs, Department of Expenditure and Training, Lok Nayak Bhawan, Khan Market, New Delhi.
3. The Director, Indian Grain Storage Management and Research Institute, Post Box No. 10 Hapur.

...Respondents.

By Adv : Shri R.C. Shukla

O R D E R

By Hon'ble Mr. A.K. Gaur, JM

We have heard Shri Saurabh and Shri Vinod Kumar learned counsel for the applicant and Shri R.C. Shukla learned counsel for the respondents.

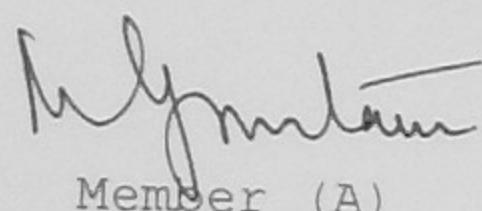
2. Having heard parties counsel we are satisfied that the appellate order passed by the Appellate Authority is wholly non speaking and cryptic and not

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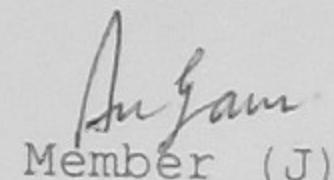
passed in accordance with law in view of AIR 1986 SC 1173 *Ram Chandra vs. U.O.I. & Ors*, learned counsel for the applicant also submitted that this case is squarely covered by the decision of the order of the Principal Bench passed in OA No. 2149/03 : Mr. Ganga Sahai Vs. U.O.I. & Ors decided on 07.04.2005. We hereby quash and set aside the appellate order and direct the respondents to dispose of the appeal of the applicant taking into account the decision of Principal Bench decision passed in OA No. 2149/03 : Mr. Ganga Sahai Vs. U.O.I. & Ors decided on 07.04.2005 and pass appropriate reasoned and speaking order within a period of 03 months from the date of receipt of a copy of this order.

3. With the aforesaid observation the OA is disposed of. No cost.

/pc/



Member (A)



Member (J)